

**Central Administrative Tribunal
Principal Bench**

OA 4471/2015



New Delhi, this the 5th day of March, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A. K. Bishnoi, Member (A)**

Shri S.N. Prasad,
Aged about 69 years,
S/o late Shankar Sah,
R/o D-37, Retreat Apartment,
Plot No.20, IP Extension,
Delhi-110092

- Applicant

(By Advocate: Shri S.K. Gupta)

VERSUS

Union of India through

1. Secretary,
Department of Revenue,
Ministry of Revenue,
North Block, New Delhi
2. Chairman,
Central Board of Direct Taxes,
Ministry of Finance,
Department of Revenue,
North Block, New Delhi

- Respondents

(By Advocate: Ms. Madhurima Tatia)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:

Learned counsel for the applicant submits that the relief that can be granted in this OA, depended on the outcome of the OA Nos. 2312/2015 and 2316/2015. He further submits that the Writ



Petitions 10999/2019 and 11026/2019 were filed against these the orders passed in those two OAs and that the applicant would pursue the remedy, once the Writ Petitions are disposed of.

2. In view of the aforesaid, we dispose of this OA, leaving it open to the applicant to pursue the remedy, depending upon the outcome of the Writ Petitions referred to above. There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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